

ITEM NO.14

COURT NO.12

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1867/2006

MALIK MAZHAR SULTAN & ANR.

Appellant(s)

VERSUS

U.P. PUBLIC SERVICE COMMISSION & ORS.

Respondent(s)

(IA No. 129977/2024 - MODIFICATION OF COURT ORDER)

Date : 10-06-2024 This appln. was called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

IA 129977/2024

This Court by order dated 04.03.2024 had extended the time for the applicant(s) to vacate the premises in question till 15.06.2024.

The premises in question is already allotted to the Delhi High Court in the year 2020 and because of the continuance of the applicant's possession, the expansion of the Delhi Courts is not only stultified but also cost escalation is rising every year.

This is an application seeking modification of order dated 04.03.2024 seeking extension of time to vacate the premises being No.206 Rouse Avenue, New Delhi on or before 10.08.2024.

Considering the facts and circumstances of the case and having considered the submissions advanced by the parties, as a last opportunity, we

extend the time granted by order dated 04.03.2024 to vacate the premises till 10.08.2024 on an undertaking to be given by the applicant within a week from today before the Registry of this Court that they shall hand over vacant and peaceful possession of the premises in question on or before 10.08.2024.

The application stands disposed of as above.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILY)
COURT MASTER